Year	World	India	Share%	Rank
(Value in \$ Billion)				
2007	13950.0	145.3	1.0	26
2008	16070.0	177.5	1.1	27
2009	12490.0	163.0	1.3	2,1.
2010	15237.0	220.0	1.4	20

(Source: International Trade Statistics, WTO)

The data is compiled by WTO in calendar year basis and is available up to the year, 2010.

Indian exports have crossed the target set for the financial year ending March 2012 (\$ 300 billion). Policy interventions by the Government have been initiated from time to time to address the changing situations, by way of various measures in the Foreign Trade Policy, Annual Finance Budget and RBI interventions with a view to increase export competitiveness of Indian products in world market.

Implementation of 'Roadmap for Panchayati Raj' in UTs

- *369. SHRI MANI SHANKAR AIYAR : Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether the Administrations in Union Territories have taken cognizance of the 'Roadmap for Panchayati Raj (2011-17)' released by the Prime Minister on National Panchayati Raj Day on 24 April. 2011;
- (b) if so, the details of the progress made by the Union Territories in implementing the roadmap; and
- (c) the reservations, if any, that the Ministry might have in respect of the provisions of the roadmap?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c) Yes, Sir. The Union Territories have taken cognizance of the 'Roadmap for Panchayati Raj (2011-17)' released by the Prime Minister on National Panchayati Raj Day on 24 April, 2011.

The Roadmap for Panchayati Raj envisages, inter alia,

- (a) to adopt the Model Panchayati Raj Act with appropriate modifications;
- (b) enhancing reservation for women;

- (c) progressive devolution of Functions, Funds and Functionaries (3Fs) upon the Panchayati Raj Institutions;
 - (d) institutionalizing Gram Panchayat level dispute resolution mechanism;
 - (e) building the organizational capacity of Panchayati Raj Institutions (PRIs);
- (f) institutionalising and using integrated decentralized participatory planning through the PRIs and District Planning Committees (DPCs);
- (g) devising institutions, systems and processes for enhancing efficiency and accountability;
 - (h) to specify powers of Gram Sabha;
 - (i) to strengthen social audit;
 - (j) establishment of Ombudsman to guard against mal-administration;
 - (k) capacity building through training;
- (l) to empower the State Election Commission to handle all aspects of Panchayat elections;

There has been constant endeavor by the Union Territories to implement the Roadmap for Panchayati Raj.

The Union Territories (except Delhi where there is no Panchayat), devolved most of the subjects/functions upon Panchayats. Each Panchayat has functionaries to look after Accounts and Administration. The Panchayats are granted both tied and un-tied Grants and Panchayats have been authorized to levy various taxes. Training is being given both to the functionaries and the elected Representatives. In addition to above, after every five years, Finance Commission for the Union Territories is set up for reviewing the financial position of the Panchayats and to make recommendations, inter alia, relating to the distribution of funds, functions and functionaries between the Union Territory Administrations and their respective Panchayats and Municipalities.

The Ministry of Home Affairs have no reservations in respect of the provisions of the Roadmap.

Study by V.V. Giri Labour Institute for estimation of contract labour

- *370. SHRI PRASANTA CHATTERJEE: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:
- (a) whether any study was conducted by the V.V. Giri Labour Institute for estimation of contract labour in India covered under Contract Labour (Regulation and Abolition) Act, 1970;